

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 32 of 2025

**IN THE MATTER OF:**

Public Action Committee &amp; Ors.

...Petitioners

Versus

State of Punjab &amp; Ors.

...Respondents

**INDEX**

Sr. No.	Particulars	Pages
1.	Reply by way of Affidavit of Rajesh Kumar, PFS, Divisional Forest Officer, Ludhiana, Punjab Respondent no. 4 on behalf of Respondent No. 3 and 4	1-7
2.	ANNEXURE R-1 Copy of the notification 1122-Ft-58/1195 dated 03 May 1958	8-10
3.	ANNEXURE R-2 The Copy of the letter no. 619-D dated 07.01.2025 and letter no 628-D dated 08.01.2025 and copy of its translations in english	11-14
4.	ANNEXURE R-3 The Copy of the letter no. 629-D dated 09-01-2025 and copy of its translations in english	15-16
5.	ANNEXURE R-4 The Copy of the letter no 646-D dated 13.01.2025 and copy of its translations in english	17-18
6.	ANNEXURE R-5 The Copy of the letter no. 500-02/13-W dated 17/01/2025 and copy of its translations in English	19-20

7.	<b>ANNEXURE R-6</b> The copy of the letter no. 710-13 dated 23.01.2025 and copy of its translations in English	21-22
8.	<b>ANNEXURE R-7</b> The detail of illegal felling	23-30
9.	<b>ANNEXURE R-8</b> The copy of the letter no. 63 dated 02.04.2025 necropsy report and its translations and true typed copy of Necropsy Report.	31-47
10.	Vakalatnama	48

FILED BY: -

Place:

Dated:



VIKAS SAINI

Senior Panel Counsel State of Punjab

Chamber No. 230, Patiala House

Courts, New Delhi-110001

Mob No.- 8950607080

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 32 of 2025

**IN THE MATTER OF:**

Public Action Committee & Ors.

...Petitioners

Versus

State of Punjab & Ors.

...Respondents

REPLY BY WAY OF AFFIDAVIT OF RAJESH KUMAR, PFS, DIVISIONAL FOREST OFFICER, LUDHIANA, PUNJAB (RESPONDENT NO.4) ON BEHALF OF RESPONDENT NO. 3 AND 4

**RESPECTFULLY SHOWETH:**

I, the above-named deponent do hereby solemnly affirm and declare as under:-

1. That I am presently holding the charge of Divisional Forest Officer, Ludhiana.
2. That I have been authorized by Principal Chief Conservator of Forests (HoFF), Punjab to file this affidavit before this Hon'ble Tribunal.
3. That I am fully conversant with the facts of the case and competent to swear this affidavit.
4. **PRELIMINARY OBJECTIONS-**
  - a) That as per the schedule given in Punjab Govt. Notification 1122-Ft-58/1195 dated 03 May 1958 all land along on either side of P.W.D. (Irrigation Branch) canals and canal roads including main canals, branches, distributaries, minors, escapes and bunds and also other land of that department transferred to Forest department for management were declared to be "Protected Forests".
  - b) That the project of concrete lining of slopes of Sirhind canal from RD No. 183500-195000 both sides was started by the Department of Water Resources without taking prior permission of Department of Forests and Wildlife

35

Preservation under Van Suraksha evam Samvarshan Adhiniyam-1980. During the concretisation of Sirhind Canal's slopes, no permanent structure was established/made within forest area.

- c) That during the concretisation of Sirhind Canal's slopes, 113 trees standing along the canal were illegally axed and the roots of the trees have been exposed by illegally digging/displacement of the soil by the contractors and workers working for the above project under the supervision of Punjab Water Resources Department. Punjab Water Resources Department has not taken NOC/Permission from Forest Department for the cutting of these trees and the digging of soil. Thus, Forest department has taken action for the violations under Indian Forest Act, 1927 by timely issuing various damage reports against the offenders and for which notices have already been issued for taking further action.
- d) That with regard to the installation of batching plants, it is submitted that Forest Department has issued the notice to Sub Divisional Officer, Mechanical Sub-division Ropar and Sub Divisional Officer, Doraha, Sub Division (S.C) on 07.01.2025 and to Executive Engineer, Ropar Canal and Ground water Division, Roopnagar on 08.01.2025 to immediately remove the installation of illegally cement concrete batching plants, cement, sand, huts, open water tanks etc. within the forest land and not to use the forest land without getting the prior permission of Forest Department. Apart from this, the Forest department has also written to SHO, Police Station, Doraha to investigate the matter and to take necessary action against the offenders. Furthermore, the Executive Engineer was asked again on 13.01.2025 for the above mentioned matter and to appear before Divisional Forest Officer Ludhiana on 17.01.2025 to submit the reply regarding above violations. Executive Engineer had appeared before the Divisional Forest Officer, Ludhiana and submitted the reply regarding above violations on 17/01/2025 and mentioned the offender for the above violation against whom the action is supposed to be taken by the forest department. After this the Forest department, as per law, had taken action against the violator and issued a Damage report regarding breaking of forest land by installing machines/plants and dumping of material against the said violator. That The Executive Engineer on 23.01.2025 has submitted that removal of all illegally installed batching plants has been started.

35

**5. PARAWISE REPLY:-**

- I. That the content of the Para No. 1 is the matter of record.
- II. That the content of the Para No. 2 is the matter of record.
- III. That with regard to the contents of Para No. 3, it is submitted that the project of concrete lining of slopes of Sirhind canal from RD No. 183500-195000 both sides was started by the Department of Water Resources. That as per the schedule given in Punjab Govt. Notification 1122-Ft-58/1195 dated 03 May 1958 all land along on either side of P.W.D. (Irrigation Branch) canals and canal roads including main canals, branches, distributaries, minors, escapes and bunds and also other land of that department transferred to Forest department for management were declared to be "Protected Forests". A copy of the notification is attached herewith as **Annexure-R-1**. Thus, the land along the Sirhind canal from RD No. 183500-195000 both sides is also "Protected Forest".

That it is submitted that the Department of Water Resources has not taken prior NOC/permission from Forest Department under Van Suraksha Evam Samvardhan Adhinyam-1980, to undertake the work in the adjoining forest area to the Sirhind canal. During the concretization of Sirhind Canal's slopes, the trees standing along the canal were illegally axed by the contractors and workers working for the above project under the supervision of Punjab Water Resources Department. It is also pertinent to mention here that permission for Environment clearance (EC) and Environment Impact Assessment (EIA) is concerned Department of Science, Technology and Environment, not by Department of Forests and Wildlife Preservation, Punjab.

- 54
- IV(a). That in reply to the para 4(i) of the petitions fact in detail it is submitted that in the RD No. 190000-192000 and RD No. 192000-193000, on the right side of Sirhind canal, the roots of the trees have been exposed by digging/displacement of the soil for which the Forest department has issued Damage Report against the violators vide DR No. 853647 dated 03/01/2025 (for RD No. 190000-192000 R/S) and DR No. 853648 dated 03/01/2025 (for RD No. 192000-193000 R/S).

(b). That in reply to the para 4(ii),(iii),(iv)&(vi) it is submitted that Forest Department has issued the notice to SDO, Mechanical Sub-division Ropar and SDO Doraha, Sub Division (S.C) vide its letter no 619-D dated 07.01.2025 and to Executive Engineer, Ropar Canal and Ground water Division, Roopnagar vide letter no 628-D dated 08.01.2025 to immediately remove the installation of illegally cement concrete batching plants, stacked cement, sand, huts, open water tanks etc. within the forest land and not to use the forest land without getting the prior permission of Forest Department. The Copy of the letter no. 619-D dated 07.01.2025 and letter no 628-D dated 08.01.2025 are annexed herewith as **Annexure R-2 (Colly)**. Apart from this, the Forest department vide its letter no. 629-D dated 09-01-2025, has written to SHO, Police Station, Doraha to investigate the matter of illegal cutting of trees, illegal digging of forest land and to stop installation and removal of cement concrete batching plants, cement, sand, huts, open water tanks etc. from the forest land as per law and to take necessary action against the offenders. The Copy of the letter no. 629-D dated 09-01-2025 is annexed herewith as **Annexure R-3**.

Executive Engineer, Ropar Canal and Ground water Division, Roopnagar was asked vide letter no 646-D dated 13.01.2025 to immediately remove the installation of illegally cement concrete batching plants, cement, sand, huts, open water tanks etc. within the forest land and to appear before Divisional Forest Officer, Ludhiana on dated 17/01/2025 to submit the reply regarding above violations. The Copy of the letter no 646-D dated 13.01.2025 is annexed herewith as **Annexure R-4**. The Executive Engineer, Ropar Canal and Ground Water Division, Roopnagar had appeared before the Divisional Forest Officer, Ludhiana to submit the reply regarding above violations and submitted vide his letter No. 500-02/13-W dated 17/01/2025 *that the cement concrete batching plant has been installed by Sh. Vijay Kumar S/o Sh. Dev R/o Ramnagar colony, Mukerian. The concerned was asked to install the plant and the site was also shown on the spot but he installed the plant in empty space near the canal... if any action is to be taken by the concerned department, it should be done on Sh. Vijay Kumar.* The Copy of the letter no. 500-02/13-W dated 17/01/2025 is annexed herewith as **Annexure R-5**.

25 /

Thereafter, Department of Forests and Wildlife Preservation, had taken action against the violator as per law and issued Damage report regarding breaking of forest land by installing machines/plants and dumping of material against the said violator vide DR No. 853652 dated 17.01.2025. That Executive Engineer, Ropar Canal and Ground water Division, Roopnagar vide letter no. 710-13 dated 23.01.2025 has submitted that removal of all illegally installed batching plants has been started. The Copy of the letter no. 710-13 dated 23.01.2025 is annexed herewith as **Annexure R-6**.

(c). That in reply to the para 4(v) the answering department, had issued various Damage reports against the various offenders vide its DR No. 853644 dated 01/01/2025, DR No. 853645 dated 01/01/2025, DR No. 853646 dated 02/01/2025, DR No. 853650 dated 10/01/2025, DR No. 853651 dated 10/01/2025, DR No. 853653 dated 18/01/2025 and DR No. 853654 dated 18/01/2025 totalling of 113 trees. The detail of illegal felling is annexed herewith as **Annexure R-7**.

(d). That in reply to the para 4(vii), Cobra snake was found nowhere on spot during inspection.

V. That the contents of the Para No. 5 are the matter of record.

VI. That the contents of the Para No. 6 are the matter of record.

VII. That with regard to the contents of Para No. 7, the reply has already been explained in para no. 4 above.

VIII. That the contents of the reply given in the para no. 4 above, should be considered as a reply to para no. 8 as well. It is pertinent to mention here that with regard to killing of rat snakes at location as mentioned in petition's para no. 8(ii), it is under the jurisdiction of Wildlife Division, Phillaur. In this regard the Divisional Forest Office, Ludhiana vide its letter No. 11815 dated

IX. 17.01.2025 has written to Divisional Forest officer (Wildlife), Phillaur to investigate and to take appropriate action against the offenders as per law. In response to the above Divisional Forest Officer (Wildlife), Phillaur vide letter no. 63 dated 02.04.2025 has submitted the necropsy report with conclusion:

25

*"Exact cause of death could not be ascertained from necropsy.*

*Although mutilation due to accidental/infection/trauma could have resulted into the death of the snake."*

The Copy of the letter no. 63 dated 02.04.2025 necropsy report is annexed herewith as **Annexure R-8**.

- IX. That in reply to the Para No. 9, it is submitted that Forest Department has taken prompt and timely action against the offenders, therefore it is incorrect & vehemently denied that Respondent no. 4 kept silent or that action taken was a eyewash.
- X. That it is wrong and denied that the Respondent No. 5 has installed the batching plant in forest area in active connivance with the Respondent No. 4. The department had already taken action as per law as already mentioned in Para No. 9 and foregoing paras of reply.
- XI. That the Department of Water Resources has not taken prior NOC/permission from Forest Department to undertake the work in the adjoining forest area adjoining Sirhind canal. Rest of para is matter of record.
- XII. It is wrong and denied that the Forest department has failed to protect the forest area from such illicit act and has kept silent on the issue. The department had already taken action as per law as already mentioned in Para No. 09 and foregoing paras of reply.

Keeping in view of the above, it is most humbly and respectfully prayed that the application filed by the applicants may kindly be dismissed in the interest of justice.

~~DEPONENT~~

Rajesh Kumar, PFS,

Divisional Forest Officer,

Ludhiana, Punjab.

(Respondent No.4)

On behalf of Respondent No.3 and 4

**VERIFICATION**

Verified that the contents of the reply by way of affidavit from Para No.1 to 5 and para no I to XII of parawise reply are true and correct to the best of my knowledge and nothing has been concealed therein.

**DEPONENT**

Rajesh Kumar, PFS,  
Divisional Forest Officer,  
Ludhiana, Punjab.

(Respondent No.4)

On behalf of Respondent No.3 and 4

Annexure - R-1

ANNEXURE-XI

REVENUE DEPARTMENT  
(Forests)  
Notification

The 3<sup>rd</sup> May, 1958

No. 1122-Ft-58/1195 :- In super session of Punjab Government Notifications :-

1. No. 260-Ft dated the 8<sup>th</sup> February, 1945.
2. No. 5002-D-51/6264 dated the 15<sup>th</sup> November, 1951.
3. No. 563-Ft-54-458, dated the 3<sup>rd</sup> March, 1955.
4. No. 3384-Ft-55/2134 dated the 19<sup>th</sup> August, 1955.

and in exercise of the powers conferred by section 29 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to declare the strips of Government forest or waste land weather under tree growth or not on either side of all roads, canal and railways in the State of Punjab except those in the Patiala Division, described in the following Schedule, to be protected forests, and the provisions of Chapter IV and Section 68 of the said Act to be applicable to them:-

## SCHEDULE

Name of Strips	Description and situation
Roads	All Public Works Department (Buildings and Roads) road side strip and also other Public Works Department lands in Punjab State transferred to the Forest Department for management.
Canal	All land on either side of Public Works Department (irrigation Branch) canals and canal roads including main canals, branches, distributaries, minors, escapes and bunds and also other land of that department transferred to the Forest Department for management.
Railways	The land along the railways track and station yards on Northern Railway transferred to the Forest Department for management.

No. 1122-Ft-58/1196 :- Whereas by Punjab Government Notification No. 1122-Ft-58/1195 dated the 3<sup>rd</sup> May, 1958, all strips of Govt. waste lands, demarcated by boundary pillars whether under tree growth or not on either side of all roads, canals and railways in the State of Punjab except Patiala Division as mentioned in the Schedule annexed to the said notification have been declared to be protected forests under Section 29 of the Indian Forest Act, 1927. NOW THEREFORE :- The Governor of Punjab in exercise of powers conferred by section 30 of the said Act is pleased :-

- (a) to declare all trees standing in or upon these lands to be reserved with effect from the date of publication of this notification; and

Authority of India  
/ PIU-Bathinda

258



(b) to prohibit from the same date the quarrying of stones, burning of lime or charcoal or subsection to any manufacturing process, or removal of any forest produce in any such forest and the breaking up or clearing of land for building or for herding cattle or for any other purpose of any land in such Forests:

No. 1122-Ft-58-1197 :- Whereas by Punjab Government Notification No. 1122-Ft-58/1195 dated the 3<sup>rd</sup> May, 1958, all strips of Govt. waste land demarcated by boundary pillars whether under tree growth or not on either side of all roads, canals and railways in the State of Punjab except Patiala Division as mentioned in the Schedule annexed to the said notification have been declared to be protected forests under Section 29 of the Indian Forest Act of 1927.

Now, therefore, in exercise of the powers conferred by section 32 of the said Act, the Governor of Punjab is pleased to make the following rules applicable to all the lands specified in the aforesaid notification :-

#### RULES:

1. No person shall cut, fell, girdle or lop any tree for any purpose whatsoever or remove any forest produce, without the previous permission of the Divisional Forest Officer, for the time being in charge of the Forest Division in which such lands are situated: Provided that in times of emergency the Executive Engineers in charge of the :-
  - (a) Canals
  - (b) Public Works Department Road, and
  - (c) Railways
 may cut, fell or lop any tree for use on the ---
  - (a) Canals
  - (b) Public Works Department Road, and
  - (c) Railways,
 respectively.
2. No person shall herd, pasture, graze or retain sheep goats or camels or other kind of cattle on the lands specified in the Schedule annexed to Punjab Govt. Notification No. 1122-Ft-58/1195 dated the 3<sup>rd</sup> May, 1958. However, Divisional Forest Officer, of the Forest Division concerned may permit grazing by a limited number of cattle.
3. No person shall clear or break up land without previous permission of the Divisional Forest Officer concerned. The executive Engineer in charge of the Railways or roads or canals may, however, permit the breaking up of land to remove earth for use on railway lines, roads and canals, as the case may be, in times of emergency.
4. No person shall cut or remove grass without the approval of the Divisional Forest Officer of the Forest Division concerned.
5. No person shall set fire to grass, trees or timber or kindle a fire on the land without taking reasonable precautions to prevent its spreading to any tree.

General Manager (Tech.)  
Highways Authority of India  
Jalgaon / PIU - Bathinda

259



6. Income from compounding of offence against these rules under Section 68 of the Indian Forest Act, 1927 shall be credited to the Government.

NAKUL SEN,  
Secretary to Government,  
Punjab, Forest Department

No. 1122-Ft-50/1198 dated Simla-2 the 3<sup>rd</sup> May, 1958  
Copy is forwarded for information to the :-  
Chief Conservator of Forests, Punjab, Simla-2, with reference to his memorandum No. C-280 (9) Roads/4130 dated the 3<sup>rd</sup> March, 1958. 11 copies of the Notification will be supplied to him in due course by the press.

By order  
Sd/-  
for Under Secretary to Govt. Punjab,  
Forests & Game Preservation Department.

No. 1122-Ft-50/1199 dated Simla-2 the 3<sup>rd</sup> May, 1958  
Copy with a spare copy of the Notification is forwarded to the Controller of Printing and Stationary, Punjab Chandigarh, for publishing the notification in official Gazette 11 printing copies of the notification may please be supplied to the Chief Conservator of Forests, Punjab, Simla-2 in due course.

Sd/-  
for Under Secretary to Govt. Punjab,  
Forests & Game Preservation Department.

Endst. No. C-280 (a) Roads/2527 dated 26.05.1958  
A copy is forwarded to :-

1. All C.Fs..
2. All D.F.Os for information & guidance.

Sd/-  
G.S. Dhillon  
C.C.F. Punjab.

General Manager (Tech)  
Punjab Forest Department  
Always Authority of India  
PIU - Bathinda



260-

True Translation

Superintendent  
Ludhiana Forest Division  
Ludhiana

ਨੋਟਿਸ

ਪੰਜਾਬ ਸਰਕਾਰ

Annexure - R-2

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ,

ਦਫ. ਵਣ ਰੱਜ ਅਫਸਰ, ਦੇਰਾਹਾ

ਸਰਹਿੰਦ ਕਨਾਲ, ਦੇਰਾਹਾ।

Email ID- [frodoraha@gmail.com](mailto:frodoraha@gmail.com)

ਨੰਬਰ 619-D ਮਿਤੀ: 01-01-2025

ਵਿਖੇ

ਉਪ-ਮੰਡਲ ਅਫਸਰ  
ਮਕੈਨੀਕਲ ਉਪ-ਮੰਡਲ, ਰੋਪੜ  
ਅਤੇ ਉਪ-ਮੰਡਲ ਅਫਸਰ  
ਦੇਰਾਹਾ ਉਪ-ਮੰਡਲ, ਦੇਰਾਹਾ ਸ.ਨ.।

ਆਪ ਨੂੰ ਨੋਟਿਸ ਭੇਜਕੇ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡੇ ਵੱਲੋਂ ਸਰਹਿੰਦ ਕਨਾਲ ਉਪਰ ਆਰ.ਐਮ.ਸੀ. ਪਲਾਂਟਸ ਸਮੇਤ ਬਜਰੀ, ਰੇਤਾ ਲਗਾ ਕੇ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਜਿਸ ਦੀ ਆਪ ਵੱਲੋਂ ਸਬੰਧਤ ਵਣ ਵਿਭਾਗ ਪਾਸੋਂ ਐਨ.ਓ.ਸੀ. ਨਹੀਂ ਲਈ ਗਈ। ਇਸ ਲਈ ਆਪ ਵੱਲੋਂ ਉਲੰਘਣਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿੱਚ ਮਹਿਕਮਾ ਜੰਗਲਾਤ ਵੱਲੋਂ ਭਾਰਤੀ ਵਣ ਐਕਟ 1972 Sec 32,33,66-A ਅਤੇ IPC 1980 ਦੀ ਧਾਰਾ 186, ਧਾਰਾ 354 (ਸਰਕਾਰੀ ਕੰਮ ਵਿੱਚ ਰੁਕਾਵਟ ਪਾਉਣਾ), 425 (ਸਰਕਾਰੀ ਸੰਪਤੀ ਦਾ ਨੁਕਸਾਨ ਕਰਨਾ), 411 (ਜਾਣਬੁੱਝ ਕੇ ਪਤਾ ਹੋਣ ਦੇ ਬਾਵਜੂਦ ਸਰਕਾਰੀ ਸੰਪਤੀ ਤੇ ਕਬਜ਼ਾ ਕੀਤਾ), ਫਾਰੈਸਟ ਕੰਜਰਵੇਸ਼ਨ ਐਕਟ 1980 ਦੀ ਧਾਰਾ - 2 ਅਤੇ ਮਾਣਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਹੁਕਮ ਮਿਤੀ 12-12-1996 ਦੀ ਘੋਰ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ ਹੈ। ਇਹ ਧਾਰਾ 411 ਗੈਰ ਜਮਾਨਤੀ ਹੈ, ਜਿਸ ਦੀ ਸਜ਼ਾ 3 ਸਾਲ ਜਾਂ ਭਾਰੀ ਜੁਰਮਾਨਾ ਜਾਂ ਫਿਰ ਦੋਨੋਂ ਵੀ ਹੋ ਸਕਦੇ ਹਨ।

ਜੇਕਰ ਆਪ ਇਸ ਅਣ-ਅਧਿਕਾਰਤ ਕੀਤੀ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ੇ ਸਬੰਧੀ ਕੋਈ NOC/ਦਸਤਾਵੇਜ਼/ ਅਦਾਲਤੀ ਹੁਕਮ ਆਦਿ ਦੇ ਕੋਈ ਵੀ ਸਬੂਤ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਇਸ ਨੋਟਿਸ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ 03 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਆਪ ਖੁੱਦ ਵਣ ਰੱਜ ਦਫਤਰ ਦੇਰਾਹਾ ਵਿਖੇ ਦਸਤਾਵੇਜ਼ ਪੇਸ਼ ਕਰ ਸਕਦੇ ਹੋ/ਸਪੱਸ਼ਟੀਕਰਨ ਦੇ ਸਕਦੇ ਹੋ। ਜੇਕਰ ਮਿਥੇ ਸਮੇਂ ਅੰਦਰ ਨਿਮਨਹਸਤਾਖਰ ਦੇ ਦਫਤਰ ਵਿਖੇ ਕੋਈ ਸਪੱਸ਼ਟੀਕਰਨ ਜਾਂ ਦਸਤਾਵੇਜ਼ ਪੇਸ਼ ਨਹੀਂ ਕਰਦੇ ਤਾਂ ਤੁਹਾਡੇ ਵਿਰੁੱਧ ਫੌਜਦਾਰੀ ਮੁਕੱਦਮਾ ਅਦਾਲਤ ਵਿੱਚ ਵੱਖਰੇ ਤੌਰ ਤੇ ਚਲਾਇਆ ਜਾਵੇਗਾ। ਇਸ ਤਹਿਤ ਆਪ ਨੂੰ ਭਾਰੀ ਜੁਰਮਾਨਾ ਅਤੇ 2 ਤੋਂ 3 ਸਾਲ ਤੱਕ ਦੀ ਕੈਦ ਜਾਂ ਫਿਰ ਦੋਨੋਂ ਵੀ ਹੋ ਸਕਦੀਆਂ ਹਨ।

ਵਣ ਰੱਜ ਅਫਸਰ, o/c  
ਦੇਰਾਹਾ।

*[Signature]*  
B.O.  
Doraha.

Received by

*[Signature]*  
S.D.O  
DORAHA

ATTESTED COPY  
*[Signature]*  
Superintendent  
Ludhiana Forest Division  
Ludhiana

ਨੋਟਿਸ

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ,

ਦਫ: ਵਣ ਰੋਜ਼ ਅਫਸਰ, ਦੇਰਾਹਾ

ਸਰਹਿੰਦ ਕਨਾਲ, ਦੇਰਾਹਾ।

Email ID - [frodoraha@gmail.com](mailto:frodoraha@gmail.com)

ਨੰਬਰ 628-D

ਮਿਤੀ: 08/01/2025

ਵਿਖੇ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਰੇਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੈਂਡਲ,  
ਰੂਪਨਗਰ।

ਆਪ ਨੂੰ ਨੋਟਿਸ ਭੇਜਕੇ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਹਿਰੀ ਵਿਭਾਗ ਦੇ ਚੱਲ ਰਹੇ ਪ੍ਰੋਜੈਕਟ ਦੇ ਕੰਮ ਦੌਰਾਨ ਵਣ ਵਿਭਾਗ ਦੀ ਜਗ੍ਹਾ ਤੇ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕੀਤੀ ਗਈ ਹੈ, ਵਣ ਵਿਭਾਗ ਦੀ ਹਦੂਦ ਵਿੱਚ ਮਸ਼ੀਨਾਂ, ਬਜਰੀ, ਰੇਤਾ ਆਦਿ ਮਟੀਰਿਅਲ ਰੱਖਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਰੁੱਖਾਂ/ਬੂਟਿਆਂ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਦੌਰਾਨ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕਰਕੇ ਦਰੱਖਤਾਂ ਦੀਆਂ ਜੜ੍ਹਾਂ ਵੀ ਨੰਗੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ, ਜਿਸ ਨਾਲ ਰੁੱਖਾਂ ਨੂੰ ਭਾਰੀ ਨੁਕਸਾਨ ਹੋ ਸਕਦਾ ਹੈ। ਉਕਤ ਸਬੰਧੀ ਆਪ ਵੱਲੋਂ ਵਣ ਵਿਭਾਗ ਦੀ NOC ਨਹੀਂ ਲਈ ਗਈ ਹੈ। ਜੇ ਕਿ ਵਣ ਵਿਭਾਗ ਦੇ IFA 1927, IPC Section 425 (ਸਰਕਾਰੀ ਸੰਪਤੀ ਦਾ ਨੁਕਸਾਨ ਕਰਨਾ), Section 411 (ਜਾਣ ਬੁੱਝ ਕੇ ਸਰਕਾਰੀ ਸੰਪਤੀ ਤੇ ਕਬਜ਼ਾ ਕਰਨਾ), Forest Conservation Act 1980 Section 2 ਅਤੇ ਮਾਣਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਹੁਕਮ ਮਿਤੀ 12/12/1996 ਦੀ ਉਲੰਘਣਾ ਹੈ।

ਜੇਕਰ ਆਪ ਇਸ ਅਣ-ਅਧਿਕਾਰਤ ਕੀਤੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ, ਕਬਜ਼ੇ ਅਤੇ ਰੁੱਖਾਂ/ਬੂਟਿਆਂ ਦੇ ਨੁਕਸਾਨ ਸਬੰਧੀ ਕੋਈ NOC/ਦਸਤਾਵੇਜ਼ ਆਦਿ ਦੇ ਕੋਈ ਵੀ ਸਬੂਤ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਇਸ ਨੋਟਿਸ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ 03 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਦਸਤਾਵੇਜ਼ ਪੇਸ਼ ਕਰ ਸਕਦੇ ਹੋ/ਸਪੱਸ਼ਟੀਕਰਨ ਦੇ ਸਕਦੇ ਹੋ। ਉਕਤ ਸਬੰਧੀ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਜਾਂਚ/ਪੜਤਾਲ ਕਰਕੇ ਬਣਦੀ ਕਾਰਵਾਈ ਅਮਲ ਲਿਆਂਦੀ ਜਾ ਰਹੀ ਹੈ, ਪਰ ਅਜੇ ਵੀ ਵਣ ਵਿਭਾਗ ਦੀ ਸੰਪਤੀ ਦਾ ਭਾਰੀ ਨੁਕਸਾਨ ਹੋ ਰਿਹਾ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਸਬੰਧੀ ਜਾਂਚ ਕਰਕੇ ਵਣ ਵਿਭਾਗ ਦੀ ਸਰਕਾਰੀ ਸੰਪਤੀ ਦੇ ਹੋਏ ਨੁਕਸਾਨ ਦੀ ਰੂਲਾਂ ਅਨੁਸਾਰ ਪੂਰਤੀ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਭਵਿੱਖ ਵਿੱਚ ਵਣ ਵਿਭਾਗ ਦੀ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਬਗੈਰ ਉਕਤ ਪ੍ਰੋਜੈਕਟ ਅਧੀਨ ਵਣ ਵਿਭਾਗ ਦੇ ਵਣ ਰਕਬੇ ਦੀ ਵਰਤੋਂ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਉਕਤ ਤਹਿਤ ਖਾਲ਼ਾ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿੱਚ ਫੌਜਦਾਰੀ ਮੁਕੱਦਮਾ ਮਾਣਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਚਲਾਇਆ ਜਾਵੇਗਾ। ਇਸ ਤਹਿਤ ਭਾਰੀ ਜੁਰਮਾਨਾ ਜਾਂ 02 ਤੋਂ 03 ਸਾਲ ਦੀ ਸਜ਼ਾ ਦੀ ਕੈਦ ਜਾਂ ਦੋਵੇਂ ਹੋ ਸਕਦੀਆਂ ਹਨ।

ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
ਦੇਰਾਹਾ।

ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

Notice

Government of Punjab

Department of Forest and Wildlife Protection,

Dept. Forest Range Officer, Doraha

Sirhind Canal, Doraha.

Email ID-frodoraha@gmail.com

No. 619-D

Dated 07-01-2025

To,

Sub-Divisional Officer

Mechanical Sub Division, Ropar

and Sub-Divisional Officer

Doraha sub-division, Doraha S.N.

You are informed by sending a notice that you have RMC on Sirhind Canal. Plants have been illegally occupied by placing gravel and sand. Of which NOC from concerned forest department. not taken Therefore, in case of violation by you, the Department of Forestry will issue a notice under Indian Forest Act 1972 Sec 32,33,66-A and Section 186 of IPC 1980, Section 354 (obstructing government work), 425 (damaging government property), 411 (deliberately occupying government property despite knowing it), Section of Forest Conservation Act 1980 -2 and the order of the Hon'ble Supreme Court dated 12-12-1996 has been grossly violated. This section 411 is non-bailable, the punishment of which can be 3 years or heavy fine or both.

If you want to submit any evidence of NOC/document/court order etc. regarding this unauthorized illegal occupation then you can submit the document/clarification in person at Forest Range Office Doraha within 03 days from the issue of this notice. If you do not submit any explanation or documents to the office of the undersigned within the time limit, criminal proceedings against you will be conducted separately in the court. Under this, you can be fined heavily and imprisoned for 2 to 3 years or both.

Sd/-

Forest Range Officer,  
Doraha

True Translation

03  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

## Notice

Government of Punjab  
 Department of Forests and Wildlife Preservation,  
 Office: Forest Range Officer, Doraha  
 Sirhind Canal, Doraha,  
 Email ID-frodoraha@gmail.com

No. 628-D

Date: 08/01/2025

To

The Executive Engineer,  
 Ropar Canal and Ground Water Division,  
 Roopnagar.

You are informed by sending a notice that during the ongoing project work of the irrigation department, illegal digging of soil has been done on the forest department's premises, machinery, gravel, sand etc. material has been placed in the forest department's area and trees/plants have been damaged. Meanwhile, the roots of the trees have also been exposed due to illegal digging of the soil, which can cause heavy damage to the trees. In this regard, NOC from the Forest Department has not been taken by you. Which is a violation of the Forest Department's IFA 1927, IPC Section 425 (damaging government property), Section 411 (deliberate encroachment of government property), Forest Conservation Act 1980 Section 2 and the orders of the Hon'ble Supreme Court dated 12-12-1996.

If you want to submit any evidence of any NOC/documents etc. regarding this unauthorized illegal land breaking, encroachment and damage to trees/plants, then you can submit the documents/clarification at this office within 03 days from the issue of this notice. In this regard, the forest department is investigating/ doing inquiry and taking appropriate action, but still the property of the forest department is being heavily damaged. Therefore, it is written to you that the damage caused to the government property of the Forest Department should be compensated according to the rules after investigating the said matter and the forest area of the Forest Department should not be used under the said project without the prior approval of the Forest Department in the future. In case of non-compliance under the above, the criminal case will be conducted in the honorable court. Under this there may be a heavy fine or imprisonment of 02 to 03 years or both.

Sd/-

Forest Range Officer  
 Doraha.

True Translation

*OB*  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

ਪੰਜਾਬ ਸਰਕਾਰ  
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ  
 ਦਫਤਰ ਵਣ ਰੋਜ਼ ਅਫਸਰ, ਦੋਰਾਹਾ  
 ਸਰਹਿੰਦ ਕਨਾਲ, ਦੋਰਾਹਾ।  
 Email. ID - frodoraha@gmail.com

ਨੰਬਰ 629-D ਮਿਤੀ 09/01/2025

ਸੇਵਾ ਵਿਖੇ,

ਮੁੱਖ ਥਾਣਾ ਅਫਸਰ,  
 ਪੁਲਿਸ ਸਟੇਸ਼ਨ, ਦੋਰਾਹਾ।

ਵਿਸ਼ਾ:-

ਸਰਹਿੰਦ ਕਨਾਲ ਉੱਪਰ ਵਣ ਵਿਭਾਗ ਦੀ ਜਗ੍ਹਾ ਤੇ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਅਤੇ  
 ਰੁੱਖ/ਬੂਟਿਆ ਦਾ ਨੁਕਸਾਨ ਕਰਨ ਸਬੰਧੀ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਸਬੰਧਤ ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਰਿਪੋਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸਰਹਿੰਦ  
 ਕਨਾਲ ਉੱਪਰ ਰੇਲਵੇ ਫਾਟਕ ਤੋਂ ਗੁਰਬੱਲੀ ਪੁੱਲ ਤੱਕ ਨਹਿਰ ਨੂੰ ਪੱਕਾ ਕਰਨ ਸਬੰਧੀ ਨਹਿਰੀ ਵਿਭਾਗ ਦੇ ਚੱਲ  
 ਰਹੇ ਪ੍ਰੋਜੈਕਟ ਦੇ ਕੰਮ ਦੌਰਾਨ ਵਣ ਵਿਭਾਗ ਦੀ ਜਗ੍ਹਾ ਤੇ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕੀਤੀ ਗਈ ਹੈ, ਵਣ  
 ਵਿਭਾਗ ਦੀ ਹਦੂਦ ਵਿੱਚ ਮਸ਼ੀਨਾਂ, ਬਜਰੀ, ਰੇਤਾ ਚੱਕਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਰੁੱਖਾਂ/ਬੂਟਿਆਂ ਨੂੰ ਨੁਕਸਾਨ  
 ਪਹੁੰਚਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਦੌਰਾਨ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕਰਕੇ ਦਰੱਖਤਾਂ ਦੀਆਂ ਜੜ੍ਹਾਂ ਵੀ ਨੰਗੀਆਂ  
 ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ, ਜਿਸ ਨਾਲ ਰੁੱਖਾਂ ਨੂੰ ਨੁਕਸਾਨ ਹੋ ਸਕਦਾ ਹੈ, ਜੋ ਕਿ ਵਣ ਵਿਭਾਗ ਦੇ IFA 1927 ਦੀ  
 ਉਲੰਘਣਾ ਹੈ ਅਤੇ ਇਸ ਸਬੰਧੀ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਉਦਯੋਗ ਅੰਕਟ ਅਧੀਨ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ  
 । ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਡਿੱਪਾ ਕਰਕੇ ਉਕਤ ਸਬੰਧੀ ਮੁਕੰਮਲ ਜਾਂਚ/ਪੜਤਾਲ  
 ਕਰਕੇ ਬਣਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਖੇਚਲ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਸਰਕਾਰੀ ਸੰਪਤੀ ਦਾ ਨੁਕਸਾਨ ਹੋਣ ਤੋਂ  
 ਬਚਾਇਆ ਜਾ ਸਕੇ। ਉਕਤ ਸਬੰਧੀ ਪੜਤਾਲ ਲਈ ਇਸ ਦਫਤਰ ਨਾਲ ਮੋਬਾਇਲ ਨੰਬਰ 8198081888  
 ਤੇ ਸੰਪਰਕ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।

ਵਣ ਰੋਜ਼ ਅਫਸਰ  
 ਦੋਰਾਹਾ।

ਨੰਬਰ 629-31-D ਮਿਤੀ 09/01/2025

ਇਸ ਦੀ ਇੱਕ ਨਕਲ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ:

1. ਵਣ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ।
2. ਸ਼੍ਰੀ ਅਭਿਸ਼ੇਕ ਸ਼ਰਮਾ ਵਣ ਗਾਰਡ ਇੰਚ. ਦੋਰਾਹਾ ਬੀਟ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ  
 ਸਬੰਧੀ ਨਿੱਜੀ ਪੱਧਰ ਤੇ ਮੁੱਖ ਥਾਣਾ ਅਫਸਰ, ਪੁਲਿਸ ਸਟੇਸ਼ਨ ਦੋਰਾਹਾ ਨਾਲ ਸੰਪਰਕ ਕਰਕੇ ਪੱਤਰ  
 ਪ੍ਰਾਪਤੀ ਉਪਰੰਤ ਹੋਈ ਕਾਰਵਾਈ ਸਬੰਧੀ ਪਾਲਣਾ ਰਿਪੋਟ ਬਾਰੇ ਇਸ ਦਫਤਰ ਨੂੰ ਜਾਣੂ ਕਰਵਾਇਆ  
 ਜਾਵੇ।



*Handwritten signature*

ਵਣ ਰੋਜ਼ ਅਫਸਰ  
 ਦੋਰਾਹਾ।

ATTESTED COPY  
 Superintendent  
 Ludhiana Forest Division

True Translation from Punjabi to English

Government of Punjab  
 Department of Forests and Wildlife Preservation,  
 Office: Forest Range Officer, Doraha  
 Sirhind Canal, Doraha.  
 Email: [ID-frodoraha@gmail.com](mailto:ID-frodoraha@gmail.com)

No. 629-D

Dated 09-01-2025

To,

The Station House Officer,  
 Police Station, Doraha.

Sub : Regarding illegal land breaking and damage to trees/plants on the land of forest department above Sirhind Canal.

Sir,

Regarding the above matter, it has been reported by the concerned employees that during the ongoing project work of the irrigation Department regarding concretization of canal from the railway crossing to Gurthalli Bridge on the Sirhind Canal, illegal excavation of soil has been done at the Forest Department land, machines, gravel, sand have procured in the premises of forest department and trees/plants have been damaged. Meanwhile, the roots of the trees have also been exposed due to illegal digging of the soil, which may cause damage to the trees, which is a violation of the IFA 1927 of the Forest Department and due action is being taken by the Forest Department under the Act. Therefore, it is requested you to please take proper legal action after conducting a complete investigation/inquiry in this regard so that government property can be saved from being damaged. This office can be contacted on mobile number 8198081888 for inquiry regarding the said.

Sd/-

Forest Range Officer  
 Doraha No. 629-321-D

Dated 09/01/2025

A copy thereof to the following:

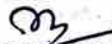
1. Divisional Forest Officer, Ludhiana for information and further necessary action.
2. It is written to Sh. Abhishek Sharma, Forest Guard, I/C Doraha Beat, that he should contact the Station Police Officer, Police Station Doraha on a personal level and inform this office about the action taken after receiving the letter.

Sd/-

Forest Range Officer  
 Doraha.

Round stamp of Police station

True Translation

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ,  
ਦਫ: ਵਣ ਰੋਜ਼ ਅਫਸਰ, ਦੇਰਾਹਾ  
ਸਰਹਿੰਦ ਕਨਾਲ, ਦੇਰਾਹਾ।

Email ID - [frodoraha@gmail.com](mailto:frodoraha@gmail.com)

o/c  
Annexure - R-4

ਨੰਬਰ 646-D ਮਿਤੀ 13/01/2025

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਰੇਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਉਂਡ ਵਾਟਰ ਮੰਡਲ,  
ਰੂਪਨਗਰ।

ਵਿਸ਼ਾ:- Complaint against Executive Engineer Sh. Daman Singh ( M:98155-78610),  
Concerned SDOs & Junior Engineer of Water Resources Department Punjab ( Sirhind  
Canal Feeder- also Known as Nelson Canal) as well as unknown Private Contractors.

ਹਵਾਲਾ:- ਮੱਤੇਵਾੜਾ ਸਤਲੁਜ ਪੈਕ ਐਸੋਸੀਏਸ਼ਨ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਈ ਸਿਕਾਇਤ ਅਤੇ ਇਸ ਦਫਤਰ ਦਾ ਨੋਟਿਸ  
ਨੰਬਰ 628-ਡੀ ਮਿਤੀ 08-01-2025 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 628-ਡੀ  
ਮਿਤੀ 08-01-2025 ਰਾਹੀਂ ਨੋਟਿਸ ਭੇਜਕੇ ਸੂਚਿਤ ਕੀਤਾ ਗਿਆ ਸੀ ਕਿ ਨਹਿਰੀ ਵਿਭਾਗ ਦੇ ਚੱਲ ਰਹੇ ਪ੍ਰੋਜੈਕਟ  
ਦੇ ਕੰਮ ਦੌਰਾਨ ਵਣ ਵਿਭਾਗ ਦੀ ਜਗ੍ਹਾ ਤੇ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕੀਤੀ ਗਈ ਹੈ, ਵਣ ਵਿਭਾਗ ਦੀ ਹਦੂਦ  
ਵਿੱਚ ਮਸ਼ੀਨਾਂ, ਬਜਰੀ, ਰੇਤਾ ਆਦਿ ਮਟੀਰਿਅਲ ਰੱਖਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਰੁੱਖਾਂ/ਬੂਟਿਆਂ ਨੂੰ ਨੁਕਸਾਨ  
ਪਹੁੰਚਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਦੌਰਾਨ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕਰਕੇ ਦਰੱਖਤਾਂ ਦੀਆਂ ਜੜ੍ਹਾਂ ਵੀ ਨੰਗੀਆਂ  
ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ, ਜਿਸ ਨਾਲ ਰੁੱਖਾਂ ਨੂੰ ਭਾਰੀ ਨੁਕਸਾਨ ਹੋ ਸਕਦਾ ਹੈ ਅਤੇ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਜੇਕਰ  
ਆਪ ਇਸ ਅਣ-ਅਧਿਕਾਰਤ ਕੀਤੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ, ਕਬਜ਼ੇ ਅਤੇ ਰੁੱਖਾਂ/ਬੂਟਿਆਂ ਦੇ ਨੁਕਸਾਨ ਸਬੰਧੀ ਕੋਈ  
NOC/ਦਸਤਾਵੇਜ਼ ਆਦਿ ਦੇ ਕੋਈ ਵੀ ਸਬੂਤ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਇਸ ਨੋਟਿਸ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ 03  
ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਦਸਤਾਵੇਜ਼ ਪੇਸ਼ ਕਰ ਸਕਦੇ ਹੋ/ਸਪੱਸ਼ਟੀਕਰਨ ਦੇ ਸਕਦੇ ਹੋ। ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਅਜੇ  
ਤੱਕ ਉਕਤ ਸਬੰਧੀ ਕੋਈ NOC/ਦਸਤਾਵੇਜ਼ ਆਦਿ ਸਬੰਧੀ ਕੋਈ ਸਬੂਤ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ ਹੈ ਅਤੇ ਨਾ ਹੀ ਆਪਣਾ  
ਸਪੱਸ਼ਟੀਕਰਣ ਭੇਜਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਆਪ ਨੂੰ ਦੁਬਾਰਾ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪਣਾ ਪੱਖ ਰੱਖਣ ਲਈ ਮਿਤੀ  
17-01-2025 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ ਵਣ ਮੰਡਲ ਅਫਸਰ ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਿਰ ਹੋਇਆ  
ਜਾਵੇ।

ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
ਦੇਰਾਹਾ

o/c

ਨੰਬਰ 647-D ਮਿਤੀ 13/01/2025

ਇਸ ਦੀ ਇੱਕ ਨਕਲ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੇੜੀਂਦੀ  
ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ATTESTED COPY

Superintendent  
Ludhiana Forest Division  
Ludhiana

ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
ਦੇਰਾਹਾ।

True Translation from Punjabi to English

Government of Punjab  
 Department of Forests and Wildlife Preservation,  
 Office: Forest Range Officer, Doraha  
 Sirhind Canal, Doraha.  
 Email ID-frodoraha@gmail.com

To,

The Executive Engineer,  
 Ropar Canal and Ground Water Division,  
 Roopnagar.

**Subject :** Complaint against Executive Engineer Sh. Daman Singh (M:98155-78610). Concerned SDOs & Junior Engineer of Water Resources Department Punjab (Sirhind Canal Feeder- also Known as Nelon Canal) as well as unknown Private Contractors.

**Reference:-** Complaint received from Mattewara Sutlej Pack Association and in continuation of this office's notice No. 628-D dated 08-01-2025.

Regarding the above matter and reference, you were informed by sending a notice through this office's letter number 628-D dated 08-01-2025 that during the ongoing project work of the irrigation department, illegal digging of soil has been done on the forest department's premises, machinery, gravel, sand etc. material has been placed in the forest department's area and trees/plants have been damaged. Meanwhile, the roots of the trees have also been exposed due to illegal digging of the soil, which can cause heavy damage to the trees and it was written that if you want to submit any evidence of NOC/documents etc. regarding this unauthorized illegal land breaking, encroachment and damage to trees/plants, then you can submit the documents/clarification at this office within 03 days from the issue of this notice. But you have not yet submitted any evidence regarding the said NOC/document etc. nor have you sent your explanation. In this regard, you are again written to appear at the office of Divisional Forest Officer Ludhiana on 17-01-2025 at 10.00 am to present your case.

Sd/-

Forest Range Officer  
 Doraha.

No. 647-D

Dated 13/01/2025

A copy of the same is sent to the Divisional Forest Officer, Ludhiana for information and further necessary action.

Sd/-

Forest Range Officer  
 Doraha.

True Translation

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

500-02/13-W

ਮਿਤੀ 17.01.2025

ਵਣ ਰੋਜ਼ ਅਫਸਰ

ਦੇਰਾਹਾ

Complaint against Executive Engineer Sh. Daman Singh (Mob. No, 9815578610), Concerned SDOs and Junior Engineer of Water Resources Department Punjab (Sirhind Canal Feeder also known as Neelon Canal) as well as unknown private contractors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਉਪ ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 21-22,23,24/ਸਰਹੰਦ ਨਹਿਰ ਮਿਤੀ 16.01.2025 ਅਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 57/ਸਰਹੰਦ ਨਹਿਰ ਮਿਤੀ 16.01.2025 ਰਾਹੀਂ ਰੀਪੋਰਟ ਕੀਤਾ ਹੈ ਸਬੰਧਤ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਆਪਣੀ ਸਪਸ਼ਟੀਕਰਨ ਦੀ ਦੇ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਲਾਇਨਿੰਗ ਵਿੱਚ ਜੋ ਮਿਕਸ ਪਲਾਂਟ ਲਗਾਇਆ ਗਿਆ ਹੈ ਕਿ ਉਹ ਸੀ ਵਿਜੇ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਦੇਵ ਵਾਸੀ ਰਾਮ ਨਗਰ ਕਲੋਨੀ ਮੁਕੇਰੀਆ ਵੱਲੋਂ ਲਗਾਇਆ ਗਿਆ ਹੈ। ਸਬੰਧਤ ਨੂੰ ਪਲਾਂਟ ਲਗਾਉਣ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ ਅਤੇ ਮੇਕੇ ਤੇ ਜਗ੍ਹਾ ਵੀ ਦਿਖਾਈ ਗਈ ਸੀ ਪਰੰਤੂ ਇਸ ਵੱਲੋਂ ਇਹ ਪਲਾਂਟ ਕੰਮ ਨੂੰ ਜਲਦੀ ਖਤਮ ਕਰਨ ਦੀ ਸੋਚ ਵਿੱਚ ਨਹਿਰ ਦੇ ਨੇੜੇ ਖਾਲੀ ਥਾਂ ਵਿੱਚ ਲੱਗਾ ਦਿੱਤਾ ਜਦ ਕਿ ਜਗ੍ਹਾ ਕੋਈ ਹੋਰ ਦਿਖਾਈ ਹਈ ਸੀ। ਹੁਣ ਕਿਉਂਕਿ ਇਸ ਸਬੰਧੀ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਸੀ ਕਿ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਐਨ ਓ ਸੀ ਲੈਟੀ ਲੇਜ਼ੰਦਾ ਸੀ ਇਸ ਲਈ ਸਬੰਧਤ ਠੇਕੇਦਾਰ ਵੱਲੋਂ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਸ ਵੱਲੋਂ ਹੋਈ ਗਲਤੀ ਨੂੰ ਮਾਰ ਕੀਤਾ ਜਾਵੇ ਜੀ ਕਿਉਂਕਿ ਇਹ ਗਲਤੀ ਜਾਂਣ ਬੁਜ ਕੇ ਨਹੀਂ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਉਸ ਵੱਲੋਂ ਵਿਸ਼ਵਾਸ ਦਿਲਵਾਈਆ ਗਿਆ ਹੈ ਕਿ ਇਹ ਪਲਾਂਟ ਬੰਦ ਕਰ ਤੁਰੰਤ ਹਟਾ ਦੇਵਾਂਗਾ ਅਤੇ ਮੇਕੇ ਤੇ ਪਏ ਸਮਾਂ ਨੂੰ 2-3 ਦਿਨਾਂ ਵਿੱਚ ਹਟਾ ਦੇਵਾਂਗਾ ਜੀ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਜੇਕਰ ਸਬੰਧਤ ਵਿਭਾਗ ਵੱਲੋਂ ਕੋਈ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਣੀ ਹੈ ਤਾਂ ਉਹ ਸੀ ਵਿਜੇ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਦੇਵ ਵਾਸੀ ਰਾਮ ਨਗਰ ਕਲੋਨੀ ਮੁਕੇਰੀਆ ਤੇ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ  
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗ੍ਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ  
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ

ਕਾਪੀ

1. ਉਪ ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ।
2. ਉਪ ਮੰਡਲ ਅਫਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ।

ATTESTED COPY

Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

No. 500-02/13-W

Dated 17-01-2025

To

The Forest Range Officer

Doraha

**Subject :** Complaint against Executive Engineer Sh. Daman Singh (Mob.No. 9815578610), Concerned SDOs and Junior Engineer of Water Resources Department Punjab (Sirhind Canal Feeder also known as Neelon Canal) as well as unknown private contractors.

Regarding the above subject, the Sub Divisional Officer Doraha Sub Division Doraha has reported through his letter No. 21-22,23,24/Sirhind Canal dated 16.01.2025 and Sub Divisional Officer Mechanical Sub Division Ropar through his letter No. 57/Sirhind Canal dated 16.01.2025 that the concerned contractors have given their explanation and told that the mixed plant that has been installed in the lining of Sirhind canal was installed by Sh. Vijay Kumar son of Sh. Dev resident of Ram Nagar Colony Mukeria. The concerned was asked to install the plant and the site was shown to him on the spot but he installed the plant in an empty place near the canal in the thought of finishing the work quickly while the another place was shown to him. Now since there was no information regarding this that NOC was required from the Forest Department. So It has been requested by the concerned contractor to forgive the mistake made by him as this mistake has not been done deliberately. and he has assured that he will close the plant and remove it immediately and remove the goods lying on the spot in 2-3 days. Therefore, you are requested that if any action is to be taken by the concerned department, then it should be done on Sh. Vijay Kumar son of Sh. Dev residence of Ram Nagar Colony Mukeria.

Sd/-

Executive Engineer

Ropar Canal and Ground Water Division

Water Resources Department Punjab

Copy to

1. Sub Divisional Officer Doraha Sub Division Doraha for information and further appropriate action.
2. Sub-Divisional Officer Mechanical Sub Division Ropar for information and further appropriate action.

True Translation

(6)  
Superintendent  
Ludhiana Forest Division  
Ludhiana

ਨੰਬਰ 7/0-13

ਸੇਵਾ ਵਿਖ.

ਵਣ ਮੰਡਲ ਅਫਸਰ,

ਲੁਧਿਆਣਾ।

ਕਿਸਾ

Complaint Against Executive Engineer, Sh. Damandeep Singh M.no. 98155-78610 concerned SDO's and Junlor Engineers, of Water Resource Department Punjab ( Sirhind Canal also known as Neelon Canal ) as well as unknown Private Contractors

ਹਵਾਲਾ

ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 11946 ਮਿਤੀ 21-01-2025

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ (1) ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 21-22,23,24/ਸਰਹੰਦ ਨਹਿਰ ਮਿਤੀ 16.01.2025 ਅਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 57/ਸਰਹੰਦ ਨਹਿਰ ਮਿਤੀ 16.01.2025 ਰਾਹੀਂ ਰੀਪੋਰਟ ਕੀਤਾ ਹੈ ਸਬੰਧਤ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਆਪਣੀ ਸਪਸ਼ਟੀਕਰਨ ਦਿੰਦੇ ਹੋਏ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਲਾਇਨਿੰਗ ਵਿੱਚ ਜੇ ਮਿਕਸ ਪਲਾਂਟ ਲਗਾਇਆ ਗਿਆ ਹੈ ਕਿ ਉਹ ਸ਼੍ਰੀ ਵਿਜੇ ਕੁਮਾਰ ਪੁੱਤਰ ਸ਼੍ਰੀ ਦੇਵ ਵਾਸੀ ਰਾਮ ਨਗਰ ਕਲੋਨੀ ਮੁਕੇਰੀਆ ਵੱਲੋਂ ਲਗਾਇਆ ਗਿਆ ਹੈ ਸਬੰਧਤ ਨੂੰ ਪਲਾਂਟ ਲਗਾਉਣ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ ਅਤੇ ਮੈਕੇ ਤੇ ਜਗ੍ਹਾ ਵੀ ਦਿਖਾਈ ਗਈ ਸੀ ਪਰੰਤੂ ਇਸ ਵੱਲੋਂ ਇਹ ਪਲਾਂਟ ਕੰਮ ਨੂੰ ਜਲਦੀ ਖਤਮ ਕਰਨ ਦੀ ਸੇਚ ਵਿੱਚ ਨਹਿਰ ਦੇ ਨੇੜੇ ਖਾਲੀ ਥਾਂ ਵਿੱਚ ਲਗਾ ਦਿਤਾ ਜਦ ਕਿ ਜਗ੍ਹਾ ਕੋਈ ਹੋਰ ਦਿਖਾਈ ਹਈ ਸੀ। ਹੁਣ ਕਿਉਂਕਿ ਇਸ ਸਬੰਧੀ ਕੋਈ ਜਾਣਕਾਰੀ ਉਸ ਨੂੰ ਨਹੀਂ ਸੀ ਕਿ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਐਨ ਓ ਸੀ ਲੈਣੀ ਲੋੜੀਦਾ ਸੀ ਇਸ ਲਈ ਸਬੰਧਤ ਠੇਕੇਦਾਰ ਵੱਲੋਂ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਸ ਵੱਲੋਂ ਹੋਈ ਗਲਤੀ ਨੂੰ ਮੁਆਫ ਕੀਤਾ ਜਾਵੇ ਜੀ ਕਿਉਂਕਿ ਇਹ ਗਲਤੀ ਜਾਣ-ਬੁੱਝ ਕੇ ਨਹੀਂ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਸਬੰਧਤ ਠੇਕੇਦਾਰਾਂ ਨੂੰ ਸਪਸ਼ਟ ਦਵਾਇਤਾ ਜਾਰੀ ਕਰ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ ਕਿ ਜਿਹਨਾਂ ਥਾਵਾਂ ਤੇ ਕੰਕਰੀਟ ਮਿਕਸ ਦੇ ਪਲਾਂਟ ਲੱਗਣ ਕਾਰਨ ਹੋਏ ਖਰਾਬ ਦੀ ਦਰਸਤੀ ਤੁਰੰਤ ਕੀਤੀ ਜਾਵੇ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਠੇਕੇਦਾਰ ਵੱਲੋਂ ਵਿਸਵਾਸ ਦਵਾਇਆ ਗਿਆ ਹੈ ਅਤੇ ਮੈਕੇ ਤੇ ਸਪਸ਼ਟ ਦਵਾਇਤਾ ਜਾਰੀ ਹਨ (ਫੋਟੋਆ ਨੰਬਰ)।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,  
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ,  
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

- (1) ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰਬਰ 674 ਡੀ ਮਿਤੀ 18.1.2025 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ।
- (2) ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੈਕੇ ਤੇ ਸਾਈਟਾਂ ਕਲੀਅਰ ਕਰਵਾ ਕੇ ਮੁਕੇਰੀਆ ਮੰਡਲ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ।
- (3) ਮੰਡਲ ਅਫਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੈਕੇ ਤੇ ਸਾਈਟਾਂ ਕਲੀਅਰ ਕਰਵਾ ਕੇ ਮੁਕੇਰੀਆ ਮੰਡਲ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ।

6463  
27/1/25  
ਮਿਤੀ  
27.1.25

ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

No. 710-13

Dated 23-01-2025

To

The Divisional Forest Officer,  
Ludhiana.

**Subject:** Complaint Against Executive Engineer, Sh. Damandeep Singh M. No. 98155-78610 concerned SDO's and Junior Engineers, of Water Resource Department Punjab ( Sirhind Canal also known as Neelon Canal) as well as unknown Private Contractors.

**Reference :** Your office letter number 11946 dated 21-01-2025

Regarding the above subject and the letter under reference, it is requested that Sub Divisional Officer Doraha Sub Division Doraha vide his letter No. 21-22,23,24/Sirhind Canal dated 16.01.2025 and Sub Divisional Officer Mechanical Sub Division Ropar vide his letter No. 57/Sirhind Canal dated 16.01.2025 have reported that the concerned contractors have given their explanation and told that the mixed plant that has been installed in the lining of Sirhind canal was installed by Sh. Vijay Kumar son of Sh. Dev resident of Ram Nagar Colony Mukeria. The concerned was asked to install the plant and the site was shown to him on the spot but he installed the plant in an empty place near the canal in the thought of finishing the work quickly while the another place was shown to him. Now since there was no information regarding this that NOC was required from the Forest Department. So It has been requested by the concerned contractor to forgive the mistake made by him as this mistake has not been done deliberately. Strict instructions have been issued by this office to the concerned contractors that the damage caused due to concrete mix plants should be immediately rectified, regarding which the contractor has given confidence and the plants are being removed on the spot (photos attached).

This is for your information and further action.

Sd/-

Executive Engineer

Ropar Canal and Ground Water Division  
Water Resources Department Punjab

Copy to

1. Forest Range Officer Doraha for information with regard to their letter No. 674-D dated 18.1.2025
2. Sub Divisional Officer Doraha Sub Division Doraha that after clearing the sites the report should be sent to the Divisional office.
3. Sub Divisional Officer Mechanical Sub Division Ropar that after clearing the sites the report should be sent to the Divisional office.

True Translation

  
Superintendent  
Ludhiana Forest Division  
Ludhiana

D.R. No. 853644 dated 01/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	186-187	R/S	464	Amaltas	132	IIA
2		R/S	466	Drek	72	IV
3	187-188	R/S	11	Gular	138	IIA
4		R/S	12	Mulberry	132	IIA
5	188-189	R/S	13	Amaltas	115	III
6		R/S	14	Amaltas	85	IV
7		R/S	17	Amaltas	75	IV
8		R/S	18	Amaltas	65	IV
9		R/S	38	Mulberry	89	IV

ATTESTED COPY

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

D.R. No. 853645 dated 01/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	188-189	R/S	39	Amaltas	90	III
2		R/S	88	Amaltas	148	IIA
3		R/S	116	Amaltas	118	III
4		R/S	126	Amaltas	70	IV
5		R/S	127	Amaltas	75	IV
6		R/S	128	Amaltas	98	III
7		R/S	185	Drek	95	III
8		R/S	231	Drek	115	III

ATTESTED COPY

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

**D.R. No. 853646** dated 02/01/2025**Illegal cutting of trees**

SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	189-190	R/S	81	Eucalyptus	325	IB
2		R/S	86	Mulberry	70	IV
3		R/S	87	Kachnar	72	IV
4		R/S	88	Kikar	65	IV
5	193-194	R/S	46	Drek	93	III
6		R/S	47	Drek	81	IV
7		R/S	48	Mulberry	93	III

ATTESTED COPY

  
Superintendent  
Ludhiana Forest Division  
Ludhiana

<b>D.R. No. 853649</b>		<b>dated 07/01/2025</b>	
<b>Damage of Young plants</b>			
R/D 191-192	R/S	No. of plants (2021-22)	282

ATTESTED COPY

  
Superintendent  
Ludhiana Forest Division  
Ludhiana

D.R. No. 853650		dated 10/01/2025				
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	185-186	R/S	25	Mulberry	124	IIA
2		R/S	27	Jamun	75	IV
3		R/S	28	Jamun	77	IV
4		R/S	52	Mulberry	124	IIA
5		R/S	53	Mulberry	118	III
6		R/S	54	Mulberry	135	IIA
7		R/S	65	Jamun	97	III
8		R/S	222	Sukhchain	60	IV
9	191-192	R/S	478	Eucalyptus	98	III

ATTESTED COPY  
  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

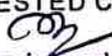
D.R. No. 853651		dated 10/01/2025				
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	191-192	R/S	337	Willow	103	III
2		R/S	28	Eucalyptus	103	III
3	193-194	R/S	112	Mulberry	62	IV
4		R/S	135	Eucalyptus	148	IIA
5		R/S	136	Eucalyptus	182	IA

ATTESTED COPY

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

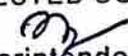
D.R. No. 853653 dated 18/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	183-184	L/S	14	Mulberry	149	IIA
2		L/S	15	Jamun	80	IV
3		L/S	16	Eucalyptus	172	IIB
4		L/S	17	Mulberry	129	IIA
5		L/S	18	Mulberry	102	III
6	184-185	L/S	1	Drek	132	IIA
7		L/S	2	Kikar	140	IIA
8		L/S	3	Mulberry	119	III
9		L/S	4	Shisham	80	IV
10	185-186	L/S	1	Jal neem	296	IB
11		L/S	2	Mulberry	100	III
12		L/S	5	Mulberry	137	IIA
13		L/S	6	Mulberry	128	IIA
14		L/S	11	Mulberry	130	IIA
15		L/S	12	Mulberry	121	IIA
16		L/S	14	Mulberry	126	IIA
17		L/S	15	Mulberry	96	III
18	186-187	L/S	16	Mulberry	149	IIA
19		L/S	17	Mulberry	92	III
20		L/S	19	Mulberry	104	III
21		L/S	20	Mulberry	96	III
22		L/S	2	Mulberry	150	IIB
23		L/S	3	Mulberry	120	IIA
24		L/S	17	Drek	103	III
25		L/S	25	Mulberry	100	III
26		L/S	28	Jamun	115	III
27	187-188	L/S	1	Tun	70	IV
28		L/S	8	Drek	105	III
29		L/S	13	Drek	112	III
30	188-189	L/S	2	Eucalyptus	65	IV
31	189-190	L/S	37	Tun	102	III
32	190-191	L/S	5	Eucalyptus	85	IV
33	192-193	L/S	1	Eucalyptus	87	IV
34		L/S	3	Shisham	62	IV
35		L/S	4	Shisham	60	IV
36		L/S	5	Eucalyptus	62	IV
37		L/S	6	Eucalyptus	70	IV

ATTESTED COPY

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana e

D.R. No. 853654 dated 18/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	184-185	R/S	1	Lasura	112	III
2		R/S	2	Jamun	116	III
3		R/S	4	Mulberry	132	IIA
4		R/S	22	Tun	98	III
5		R/S	23	Tun	97	III
6		R/S	24	Mulberry	102	III
7		R/S	25	Mulberry	126	IIA
8		R/S	27	Mulberry	102	III
9		R/S	28	Mesquite	107	III
10		R/S	29	Mulberry	146	IIA
11		R/S	30	Lasura	116	III
12		R/S	31	Tun	242	IB
13		R/S	65	Mulberry	104	III
14		R/S	67	Mulberry	96	III
15		R/S	68	Jamun	108	III
16		R/S	70	Drek	92	III
17		R/S	71	Tun	135	IIA
18		R/S	72	Tun	96	III
19		R/S	73	Tun	135	IIA
20		R/S	74	Tun	107	III
21		R/S	75	Tun	118	III
22		R/S	79	Drek	97	III
23		R/S	80	Mulberry	92	III
24		R/S	119	Drek	104	III
25		R/S	129	Mulberry	162	IIB
26		R/S	133	Mulberry	135	IIA
27		R/S	136	Mulberry	109	III
28		R/S	163	Mulberry	114	III
29		R/S	164	Mulberry	124	IIA
30		R/S	167	Mulberry	98	III
31		R/S	183	Drek	96	III
32		R/S	244	Mulberry	215	IB
33		R/S	309	Mesquite	124	IIA
34		R/S	310	Pilkan	204	IA
35		R/S	312	Jamun	97	III
36		R/S	313	Mulberry	128	IIA
37		R/S	318	Mulberry	92	III
38		R/S	323	Mulberry	122	IIA

ATTESTED COPY

  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ,  
ਦਫਤਰ:- ਵਣ ਮੰਡਲ ਅਫਸਰ, ਜੰਗਲੀ ਜੀਵ, ਫਿਲੋਰਾ

Annexure R-8

ਸੇਵਾ ਵਿਖੇ,

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਲੁਧਿਆਣਾ

ਨੰਬਰ/ਅਮਲਾ/..... 63 ..... ਮਿਤੀ 02/04/2025

ਵਿਸਾ: ਸਰਹਿੰਦ ਕਨਾਲ ਕੋਲ ਮਰੇ ਸੱਪ ਦੀ ਸੂਚਨਾ ਮਿਲਣ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਆਪ ਦਾ ਪੱਤਰ ਨੰਬਰ 13759 ਮਿਤੀ 4.03.2025.

ਉਪਰੋਕਤ ਵਿਸੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰੋਜ਼ ਅਫਸਰ ਜੰਗਲੀ ਜੀਵ ਲੁਧਿਆਣਾ ਨੇ ਪੱਤਰ ਨੰਬਰ 185-LDH ਮਿਤੀ 31.01.2025 ਰਾਹੀਂ ਰਿਪੋਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਹੈ ਜਿਸਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਨੂੰ ਅਗਲੀ ਲੇੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਸਹਿਪੱਤਰ ਉਪਰਵਾਂਗ।

ਵਣ ਮੰਡਲ ਅਫਸਰ  
(ਜੰਗਲੀ ਜੀਵ) ਮੰਡਲ,  
ਫਿਲੋਰਾ

ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana

ਪੰਜਾਬ ਸਰਕਾਰ  
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ  
 ਦਫਤਰ: ਵਣ ਰੋਜ਼ ਅਫਸਰ (ਜੰਗਲੀ ਜੀਵ ਰੋਜ਼), ਲੁਧਿਆਣਾ।

ਸੇਵਾ ਵਿਖੇ,

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
 ਜੰਗਲੀ ਜੀਵ ਮੰਡਲ,  
 ਫਿਲੌਰ।

ਨੰਬਰ: 185LDH

ਮਿਤੀ: 31-01-2025

ਵਿਸ਼ਾ: ਸਰਹਿੰਦ ਕਨਾਲ ਕੋਲ ਮਰੇ ਸੱਪ ਦੀ ਸੂਚਨਾ ਮਿਲਣ ਸਬੰਧੀ।

ਮਿਤੀ: ਆਪ ਜੀ ਦਾ ਪੱਤਰ ਨੰਬਰ: 6088 ਮਿਤੀ: 30/01/2025

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਸਬੰਧੀ ਮਿਤੀ 17/1/2025 ਨੂੰ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਦੌਰਾਗਾ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 664-D ਮਿਤੀ 16/01/2025 ਰਾਹੀਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਕਿ ਸਰਹਿੰਦ ਕਨਾਲ ਕੋਲ ਮਰੇ ਸੱਪ ਦੀ ਸੂਚਨਾ ਮਿਲੀ ਹੈ (ਨਾਲ ਨੱਥੀ)। ਸੂਚਨਾ ਤੇ ਤੁਰੰਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਸ਼੍ਰੀ ਗੁਰਿੰਦਰ ਸਿੰਘ ਵਣ ਗਾਰਡ ਅਤੇ ਸ਼੍ਰੀ ਸ਼ਾਲੂ ਸ਼ਰਮਾ ਵਣ ਗਾਰਡ ਦੀ ਡਿਊਟੀ ਲਗਾਈ ਗਈ ਕਿ ਤੁਰੰਤ ਮੌਕਾ ਦੇਖਕੇ ਰਿਪੋਟ ਕੀਤੀ ਜਾਵੇ। ਸ਼੍ਰੀ ਗੁਰਿੰਦਰ ਸਿੰਘ ਵਣ ਗਾਰਡ ਅਤੇ ਸ਼੍ਰੀ ਸ਼ਾਲੂ ਸ਼ਰਮਾ ਵਣ ਗਾਰਡ ਨੇ ਮੌਕਾ ਦੇਖਕੇ ਰਿਪੋਟ ਕੀਤੀ ਹੈ (ਨਾਲ ਨੱਥੀ) ਕਿ ਮੌਕੇ ਤੇ ਇੱਕ ਮਰੇ ਸੱਪ ਦੀ ਅੱਧੀ Body ਮਿਲੀ ਹੈ ਜਿਸ ਦੀਆਂ ਫੋਟੋਆਂ ਨਾਲ ਨੱਥੀ ਹਨ। ਇਸ ਸਬੰਧੀ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 176-LDH ਮਿਤੀ 17/01/2025 ਰਾਹੀਂ ਮੁੱਖ ਥਾਣਾ ਅਫਸਰ, ਦੌਰਾਗਾ ਨੂੰ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਮੁੱਖ ਥਾਣਾ ਅਫਸਰ, ਦੌਰਾਗਾ ਵੱਲੋਂ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਪਸ਼ੂ ਪਾਲਣ ਵਿਭਾਗ ਨੂੰ ਸੱਪ ਦਾ ਪੋਸਟ ਮਾਰਟਮ ਕਰਨ ਅਤੇ ਦੀ ਮੌਤ ਦੇ ਕਾਰਨਾਂ ਦਾ ਪਤਾ ਲਗਾਉਣ ਲਈ ਲਿਖਿਆ ਗਿਆ। ਤਿੰਨ ਵੈਟਨਰੀ ਡਾਕਟਰਾਂ ਦੇ ਪੈਨਲ ਵੱਲੋਂ ਸੱਪ ਦਾ ਪੋਸਟ ਮਾਰਟਮ ਕੀਤਾ ਗਿਆ (ਨਾਲ ਨੱਥੀ)। ਵੈਟਨਰੀ ਡਾਕਟਰਾਂ ਦੇ ਪੈਨਲ ਵੱਲੋਂ ਕੀਤੇ ਪੋਸਟ ਮਾਰਟਮ ਰਿਪੋਟ ਅਨੁਸਾਰ ਸੱਪ ਦੀ ਮੌਤ ਦੇ ਸਹੀ ਕਾਰਨਾਂ ਦਾ ਪਤਾ ਨਹੀਂ ਚਲ ਸਕਿਆ। ਪੋਸਟ ਮਾਰਟਮ ਉਪਰੰਤ ਸੱਪ ਨੂੰ ਉਸਦੇ ਸਾਰੇ ਅੰਗਾਂ ਸਮੇਤ ਪੁਲਿਸ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਜਲਾ ਦਿੱਤਾ ਗਿਆ। ਮੁਕੰਮਲ ਰਿਪੋਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

*[Handwritten signature]*  
 26/1/2025

*[Handwritten signature]*  
 17/1/2025

*[Handwritten signature]*  
 ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
 ਜੰਗਲੀ ਜੀਵ ਰੋਜ਼,  
 ਲੁਧਿਆਣਾ।

P-T.O

ATTESTED COPY  
*[Signature]*  
 Superintendent  
 Ludhiana Forest Division  
 Ludhiana

ਪੰਜਾਬ ਸਰਕਾਰ  
ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ  
ਦਫ਼ਤਰ ਵਣ ਰੋਜ਼ ਅਫਸਰ, ਦੋਰਾਹਾ  
ਸਰਹਿੰਦ ਕਨਾਲ, ਦੋਰਾਹਾ।  
Email. ID - frodoraha@gmail.com

ਨੰਬਰ 664-D ਮਿਤੀ 16-01-2025

ਸੇਵਾ ਵਿਖੇ,

ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
ਜੰਗਲੀ ਜੀਵ ਰੋਜ਼,  
ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ:- ਸਰਹਿੰਦ ਕਨਾਲ ਕੋਲ ਮਰੇ ਸੱਪ ਦੀ ਸੂਚਨਾ ਮਿਲਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹਿੰਦ ਕਨਾਲ ਦੇ ਕੋਲ ਮਰੇ ਸੱਪ ਦੇ ਮਿਲਣ ਸਬੰਧੀ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਦੇ ਅਧੀਨ ਆਉਂਦੇ ਸਬੰਧਤ ਸਟਾਫ ਦੀ ਡਿਊਟੀ ਲਗਾ ਕੇ ਉਕਤ ਸਬੰਧੀ ਪੜਤਾਲ ਕਰਕੇ ਬਣਦੀ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ।

ਨਾਲ ਨੱਥੀ:- ਫੋਟੋਆਂ।

4  
ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
ਦੋਰਾਹਾ।

ਨੰਬਰ \_\_\_\_\_ ਮਿਤੀ \_\_\_\_\_

ਇਸ ਦੀ ਇੱਕ ਨਕਲ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਠੇਕੜੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਵਣ ਰੋਜ਼ ਅਫਸਰ,  
ਦੋਰਾਹਾ।

ਬਹੁਤ ਸਾਰੇ ਸਿੱਖ ਵਣ ਗੈਰਟ ਸਾਂ  
ਜਿਹਨਾਂ ਸੁਰੱਖਿਆ ਵਣ ਗੈਰਟ ਸੁਰੱਖਿਆ  
ਕਮਿਟੀ ਕੋਲੋਂ ਕਾਮੀ ਹੋ ਕੇ ਉਕਤ ਪੜਤਾਲ  
ਕਰਕੇ ਸਿੱਖ ਭਾਈ (ਜਿਹਨਾਂ ਸੁਰੱਖਿਆ) ਦੀ ਪੜਤਾਲ  
ਤੇ ਸਿੱਖ ਭਾਈ ਪ੍ਰਧਾਨਗੀ  
ਵਣ ਰੋਜ਼ ਅਫਸਰ  
ਜੰਗਲੀ ਜੀਵ ਰੋਜ਼  
ਲੁਧਿਆਣਾ।  
17/01/2025

ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana

ਦਿੱਤੇ ਗਏ ਮੁਕਾਬਲੇ,  
ਸੰਗਰੀ ਸੀਟ ਗੈਲਰੀ,  
ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ: ਸੰਗਰੀ ਕਮਰੇ ਵਿੱਚ ਮੌਤ ਦੀ ਖ਼ਬਰ ਮਿਲਣ ਮੌਕੇ  
ਦੁਆਰਾ: ਦਿੱਤੇ ਗਏ ਮੁਕਾਬਲੇ, ਦੋਸਤਾ ਦਾ ਪੱਤਰ ਨੰਬਰ 664 - D  
ਮਿਤੀ 16-01-2025.

ਸ਼੍ਰੀਮਾਤ ਕੀ,  
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਦੁਆਰਾ ਮੌਤ ਦੀ ਖ਼ਬਰ  
ਬਾਰੇ ਵਿਚਾਰ ਕੀਤਾ ਅਤੇ ਬਾਰੇ ਵਿਚਾਰ ਕਰਨ ਵਾਲੀ ਸੰਗਰੀ  
ਕਮਰੇ ਵਿੱਚ ਮੌਤ ਹੋਣ (ਦੋਸਤਾ) ਦੇ ਮੌਕੇ ਮੌਤ ਦੀ ਪੁਸ਼ਟਤਾ  
ਮਿਲੀ ਤਿਉਹੀ ਪੁਸ਼ਟਤਾ ਮਿਲੀ ਸੀ। ਮੌਤ ਦੀ ਖ਼ਬਰ ਮਿਲਣ ਮੌਕੇ  
ਦੁਆਰਾ ਮੌਤ ਮਿਤੀ 17-01-2025 ਨੂੰ ਸੰਗਰੀ ਕਮਰੇ ਵਿੱਚ  
ਮੌਤ ਹੋਣ (ਦੋਸਤਾ) ਦਾ ਮੌਕਾ ਵਿਖਿਆ ਗਿਆ, ਮੌਤ ਮੌਕੇ  
ਗੈਲਰੀ ਵਿੱਚ ਦੋਸਤਾ ਮੌਤ ਮਿਲਿਆ, ਸੰਗਰੀ ਮੌਤ  
Dear Body ਮੌਤ ਤੇ ਪਈ ਸੀ ਸੰਗਰੀ ਮੌਤ ਮੌਤ ਮੌਤ  
ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ  
ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ  
ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ  
ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ  
ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ  
ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ ਮੌਤ

Samuel Beckett  
17-01-2025

Samuel Beckett  
17-01-2025

ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana

179-664  
18/1/2005

ਮੇਰਾ ਫਿਰਕਾ

ਏ. ਡੀ. ਡੀ. ਡੀ. ਡੀ.  
ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ

ਫਿਰਕੀ ਫਿਰਕੀ  
ਪੁਰੀ ਪਾਠਕ ਫਿਰਕੀ  
ਕੀਰਕੀ

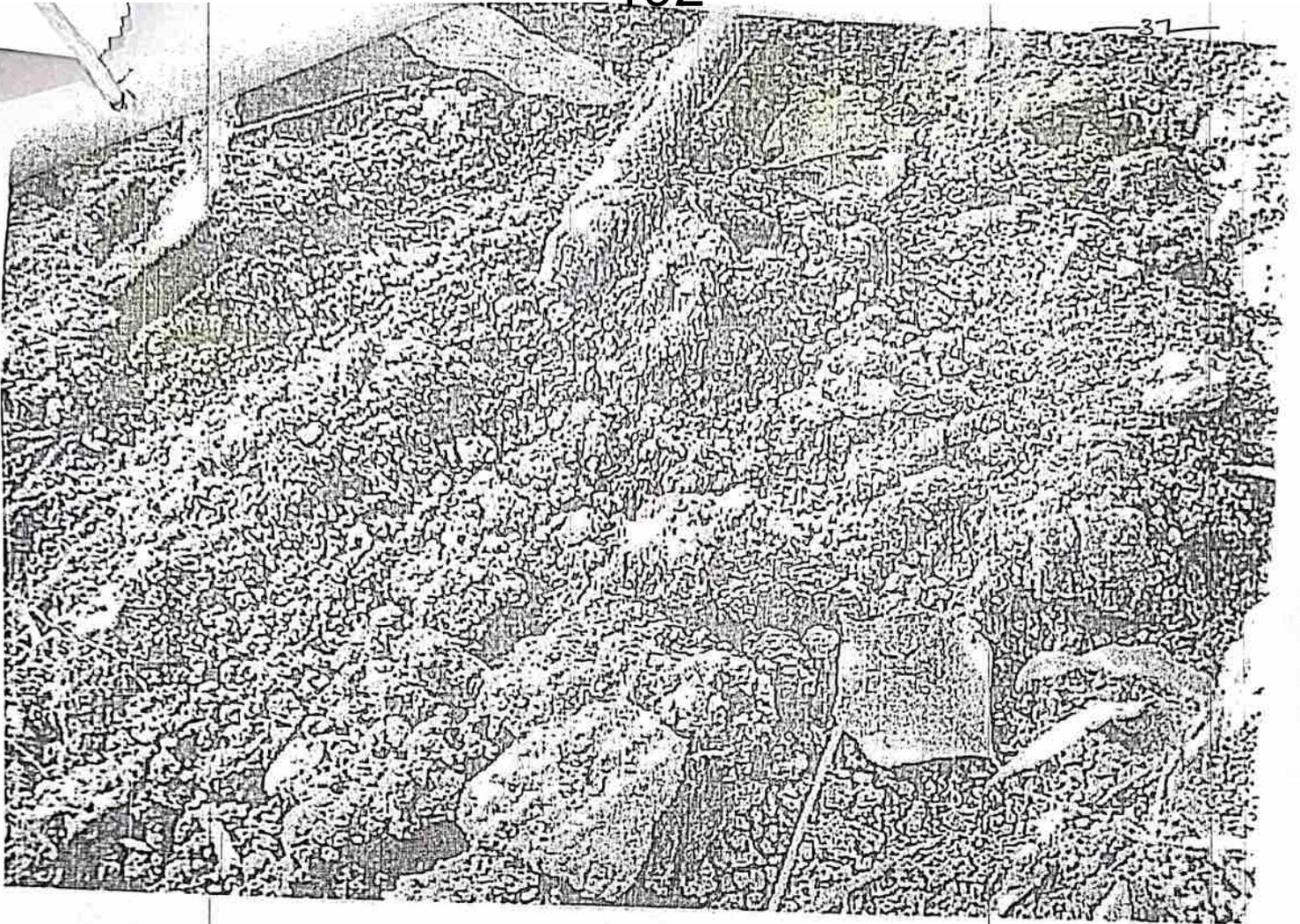
ਫਿਰਕੀ 1.- ਸੋਢੀ ਕਮਿਸ਼ਨਰ ਕੋਲੋਂ ਡਾਇਰ ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ (ਕੀਰਕੀ ਕੀਰਕੀ) ਕੀ ਪੁਰੀ ਪਾਠਕ ਕੀਰਕੀ

ਫਿਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਏ. ਡੀ. ਡੀ. ਡੀ. ਡੀ. ਡੀ. ਡੀ. ਡੀ.  
ਕੀਰਕੀ ਕੀਰਕੀ 664-D ਕੀਰਕੀ 18/1/2005 ਕੀਰਕੀ ਫਿਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ ਕੀਰਕੀ (ਕੀਰਕੀ ਕੀਰਕੀ) ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ ਕੀਰਕੀ 176-664 ਕੀਰਕੀ 18/1/2005 ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ ਕੀਰਕੀ

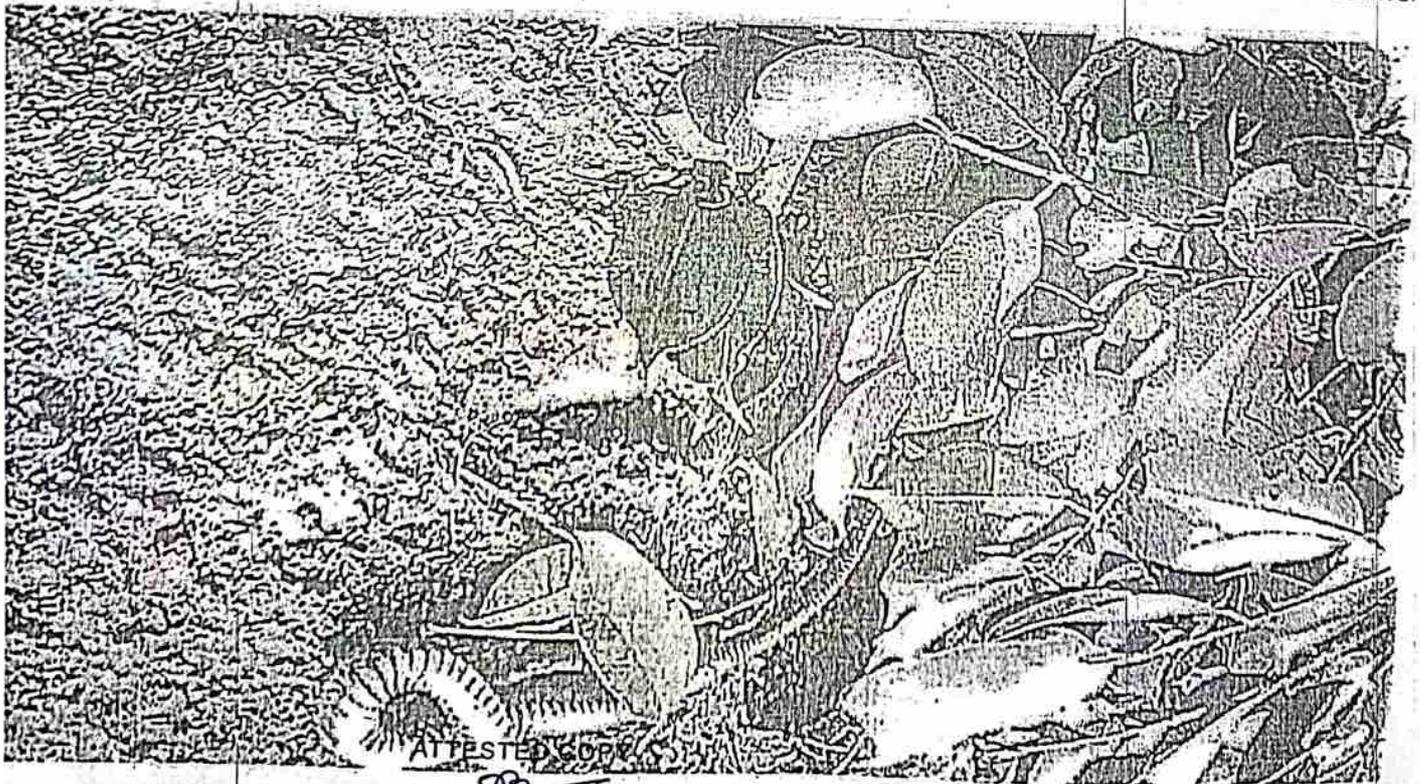
ਕੀਰਕੀ  
ਏ. ਡੀ. ਡੀ. ਡੀ. ਡੀ.  
ਕੀਰਕੀ ਕੀਰਕੀ  
ਕੀਰਕੀ

ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana





Scanned with OKEN Scanner



ATTESTED COPY  
Superintendent  
Ludhiana Forest Division  
Ludhiana



ATTESTED COPY

Superintendent  
Ludhiana Forest Division  
Ludhiana

POST MORTEM REPORT

(NOT FOR VETERO - LEGAL PURPOSE)

Name of Station → CVN Doraha, Punjab, Ludhiana

Reference No. of Requester → Forest Range Officer, Wazirpur, Punjab, Idh.  
Letter No. 179 - Idh dt. 18/01/2025 &  
S.V.O. Punjab's Order No. 25 dt. 10/01/2025.

Date & Time of Postmortem - 18/01/2025 ; 3:15 PM approx.  
(Necropsy)

Place of necropsy → CVN Doraha. } Receipt of Carcass → 18/01/2025 ;  
2:45 PM approx

Necropsy Performed by → Dr. Prabal Gautam, V.D., CVN Doraha.  
→ Dr. Jankaram Singh, V.D., CVN Sukhna  
→ Dr. Gaurav Chaudha, V.D., CVN Ghosiani  
Kala

Description of carcass → Species → Snake  
Sex → couldn't be ascertained.

Body Condition → Body presented as rotted & mutilated from  
External fibrosis cranial abdomen measuring total 41 inches (e-  
to-e). The carcass smells of putrefaction. NO lacerations seen  
seen in length of body.

Buccal & cranial cavity - The buccal cavity shows clotted blood  
due to hemorrhages, fangs seem intact, Eyes seem protruded

Coelomic cavity - Heart seems relatively enlarged & shows  
clotted blood.

Dr. Jankaram Singh  
ਵੈਟਰਨਰੀ ਆਫਿਸਰ  
ਵਿੱਚਮ ਸੀ. ਡੀ. ਐਚ. ਡਿਵੀਜ਼ਨ  
ਲੁਧਿਆਣਾ

Dr. Prabal Gautam  
ਵੈਟਰਨਰੀ ਆਫਿਸਰ  
ਚਾਰਜ, ਮਿਰਲ ਪਸੂ ਰਾਜਪਤਾਲ  
ਭੀਮੋੜ (ਬਹਿ: ਪਾਇਲ: ਸੁਪਰ ਆਫਿਸ)

Dr. Gaurav Chaudha  
ਵੈਟਰਨਰੀ ਆਫਿਸਰ, P.A.H.S.-1  
ਵਿੱਚਮ ਸੀ. ਡੀ. ਐਚ. ਡਿਵੀਜ਼ਨ  
ਪੁੰਡਾ, ਲੁਧਿਆਣਾ

P. T.

ATTESTED COPY -  
Superintendent  
Ludhiana Forest Division  
Ludhiana

- Tracheal lungs look normal; No exudate found.
- Liver shows haemorrhage.
- Intestine seems putrefied & there is loss of structural integrity of organs.

### Other observations.

- Sex could not be determined due to mutilation of the posterior end of snake.
- There were general haemorrhages & putrefaction seen in the body throughout the coelomic cavity.

### Conclusion.

- Exact cause of death could not be ascertained from microscopy.
- Although, mutilation due to accidental / intentional trauma could have resulted into the death of the snake.

Dr. P. S. Grewal  
 पेटवर्तनी अदालत  
 दिवंगत मो.सी. अदालत, दिवंगत  
 लुधियाना

Dr. J. S. Grewal  
 वदलत अदालत  
 बापत, निदलत पतु गायबाल  
 इ. सिवंगत (विधि: पदिस: लुधियाना)

Dr. A.H.S.-1  
 दिवंगत . . .  
 पुढादी गत. लुधियाना

ATTESTED COPY

Superintendent  
 Ludhiana Forest Division  
 Ludhiana

True Translation from Punjabi to English

Government of Punjab

Department of Forest and Wildlife Protection,

Office:- Forest Officer, Wildlife, Phillaur

To,

The Forest Division Officer,

Ludhiana

No. /Amla / 63 Dated 02/04/2015

Subject : Regarding getting information about a dead snake near Sirhind Canal.

Reference : Your Letter No. 13759 Dated 04-03-2025

Regarding the Subjection the Range Officer Wildlife Ludhiana has sent a report vide letter No. 185-LDH dated 31.01.2025 to this office, a copy of which is enclosed and sent to you for further necessary action as per above letter.

Forest Division Officer

(Wildlife) Division,

Phillaur

True Translation

  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

Government of Punjab

Department of Forest and Wildlife Protection

Office: Forest Range Officer (Wildlife Range), Ludhiana.

To,

The Forest Division Officer,

Department of Wildlife,

Phillaur.

No. 185 LDH Dated : 31-01-2025

Subject : Regarding getting information about a dead snake near Sirhind Canal.

Dated : Your letter No: 6088 Dated: 30/01/2025

Regarding the above subject and reference dated 17/1/2025 Forest Range Officer Doraha through his letter No. 664-D dated 16/01/2025 informed this office that a dead snake has been reported near Sirhind Canal (attached). Taking immediate action on the information, the undersigned assigned the duty of Mr. Gurinder Singh Forest Guard and Mr. Shalu Sharma Forest Guard to report immediately at the opportunity. Mr. Gurinder Singh Forest Guard and Mr. Shalu Sharma Forest Guard have reported (attached) that a half body of a dead snake has been found on the spot, the photographs of which are attached. In this regard, the undersigned vide this office letter No. 176-LDH dated 17/01/2025 was written to the Head Police Officer, Doraha for action. The Head Police Officer, Doraha, wrote to the Deputy Director, Animal Husbandry Department to conduct a post-mortem of the snake and ascertain the cause of death. A post-mortem of the snake was conducted by a panel of three veterinary doctors (attached). According to the post mortem report conducted by a panel of veterinary doctors, the exact cause of death of the snake could not be ascertained. After the post mortem, the snake along with all its parts is sent to the police and Burned in attendance. Complete report to you for information and further necessary action.

Forest Range Officer,

Wildlife Range,

Ludhiana.

*True Translation**CS*  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

Government of Punjab

Forest and Wildlife Conservation Department, Punjab

Office Forest Range Officer,

DorahaSirhindCanal, Doraha.

E-mail ID-frodoraha@gmail.com

No. 664-D

Dated 16-01-2025

To,

The Forest Range Officer

Wildlife Range, Ludhiana.

Subject :- Regarding getting information about a dead snake near Sirhind Canal.

Regarding the above subject, you are informed that information has been received regarding the discovery of a dead snake near the Sirhind Canal. Therefore, it is written to you that the concerned staff under you should take the trouble to investigate the matter and take appropriate action.

Attached:- Photographs.

Forest Officer,

Doraha.

No. \_\_\_\_\_ Dated \_\_\_\_\_

A copy of the same is sent to the Divisional Forest Officer, Ludhiana for information and further necessary action.

Forest Officer,

Doraha.

True Translation

Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

-44-

To,

The Forest Range Officer

Wildlife Range, Ludhiana.

Subject : SirhindKanal Road regarding getting the information about the dead.

Reference : Forest Range Officer Doraha's letter No. 664 D Dated 16-01-2025

Regarding the said reference of the above subject, the duty of investigating the dead snake near SirhindKanalNear Railway Gate C, Doraha. As per your order on Dated 17-01-2025 see the spot at SirhindKanal Near Railway Fatak( Doraha ). According to the occasion, We found dead Snake during the investigation, whose half dead body is lying on the spot, the photo of which is attached to you. According to the occasion, the exact cause of the snake's death is not being known and no information has been received regarding the culprit, so the police should be bothered to look for the culprit. Efforts should be made to file a case against them under the Wildlife Protection Act 1972 Amendment 2022

Forest Range Officer

Wildlife Range, Ludhiana.

True Translation

3  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

No. 179 LDH

Dated 18-01-2025

To,

To,

The Forest Range Officer

Deputy Director

Wildlife Range

Animal Husbandry Department,

Ludhiana

Ludhiana

Subject : The post-mortem of the dead snake (half body) near SirhindKanal railway gate Doraha.

Regarding the above subject, Forest Range Officer Doraha Ludhiana through letter No. 664-D dated 16-01-2025 was informed that a dead snake was reported near SarhandKanal (report is attached) while acting on it, the half body of a dead snake was seen on the spot by the wildlife team of Ludhiana which was informed by this office's letter No. 176-Ludhi dated Head office dated 17-01-2025 was given to Dorahaji, on which half of the dead snake's body has been taken into possession by him. Please kindly do the post mortem of the half of the snake's body so that the exact cause of death of the animal can be known.

Forest Range Officer

Wildlife Range

Ludhiana

True Translation

02  
Superintendent  
Ludhiana Forest Division  
Ludhiana

True Translation from Punjabi to English

To,

The Forest Range Officer

Wildlife Range

Ludhiana

Subject : Dispose of half body of dead snake near Sirhind Canal near Railway Gate  
Doraha.

R/Sir

Regarding the above subject, letter No. 179 Ldh Dated 18-01-2025 was written to the Animal Husbandry Department to conduct a post-mortem of the half body of the dead snake. During the post-mortem, I and sub-inspector Sukhveer Singh from the Police Department were present. After the post-mortem, the half body of the animal (snake) was burnt along with all the organs in the presence of the following officials and employees.

- (1) Gurinder Singh V.G.
- (2) Sukhveer Singh Sub Inspector Doraha
- (3) Surjit Singh Daily Employee

Dated 20-01-2025

Your trust

Gurinder Singh V.G.

I/C Khanna beat

*True Translation*

  
Superintendent  
Ludhiana Forest Division  
Ludhiana

TRUE TYPED COPY

## POSTMORTEM REPORT

(Not for Vetted Legal Purpose)

Name of Institution : CVH Doraha, Payal, Ludhiana.Reference no. of Requisition: Forest Range Officer, Wildlife Range, Ldh. Letter no. 179-Ldh dated 18.01.2025 of SVO Payal's order no. 25 dated 10.01.2025.Date & Time of Postmortem (Necropsy): 18.01.2025; 3.15 Pm approx.Place of Necropsy : CVH DorahaReceipt of case as 18.01.2025 2.45 Pm approx.Necropsy Performed by : Dr. Prabal Gautam, VO, CVH Doraha  
: Dr. Jaskaran Singh, VO, CVH Sehora  
: Dr. Gaurav Chadha, VO, CVH Ghudani KalanDescription of Carcass : Species – Snake  
Sex - Could not be ascertainedBody Condition & External findings- Body presented is soiled & mutilated from mid abdomen, measuring total 41 inches. (Head to end) The Carcass smells of putrefication. No laceration seen in length of body.Buccal & Coaxial cavity: The buccal cavity shows clotted blood due to hemorrhages, fangs seem intact, Eyes seem putrefied.Coelomic Cavity : Heart seems relatively in large and shows clotted blood.

Tracheal looks normal-no exudates found.

Liver shows hemorrhage.

Intestine seems putrefied and there is a loss of structural integrity of organs.

Other Observation: Sex Could not be determined due to mutilation of the posterior end of snake.

There were general haemorrhages and putrefaction sec. in the body through out the coelomic cavity.

Conclusion: Exact cause of death could not be ascertained from Necropsy  
Although, mutilation due to accidental/infection/Trauma could have resulted into death of snake.Veterinary Officer  
Incharge CVH, Doraha,  
Ludhiana.Veterinary Officer  
Incharge CVH, Sehora(Teh. Payal, Ludhiana) *True Typed.*Veterinary Officer  
Incharge CVH, Doraha,  
Ghudani Kalan, Ludhiana.*MS*  
Superintendent  
Ludhiana Forest Division  
Ludhiana  
*Q*